

[English]

LPT at Aurangabad

1109. SHRI RAM NARESH SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the district of Aurangabad in Bihar is not covered by the existing Doordarshan transmitters:

(b) whether the Government propose to instal a Low Power T.V. Transmitter at Aurangabad:

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Parts of Aurangabad district of Bihar fall on the fringe of the service area of the high power (10KW) TV transmitter functioning at Patna.

(b) and (c) Yes, Sir. It has been decided to set up a low power (300 W) TV transmitter operating on Ultra High Frequency (UHF) band at Aurangabad in Bihar under Doordarshan's Annual Plan for 1990-91. The equipment for this project has been ordered on the manufacturers and the transmitter is expected to be commissioned into service during the latter half of 1992.

(d) Does not arise.

Setting up of Relay Centres in West Bengal

1110. SHRI SATYAGOPAL MISRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up new relay centres of Calcutta Doordarshan at different places in West Bengal during the current year; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Arrangements have been made to instal a TV transposer at Tiger Hill, Darjeeling in West Bengal during the current financial year for the purpose of providing TV service to the 'shadow areas' within the service range of the high power TV transmitter operating at Kurseong.

[Translation]

Funds Provided under IRDP

1111. SHRI RAM PUJAN PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether there are some development blocks in the country where funds are being provided directly to the beneficiaries under the I.R.D.P. scheme:

(b) if so, the details thereof:

(c) whether the beneficiaries have drawn more benefits by getting the funds directly; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAM-BHAI H. PATEL): (a) Yes, Sir. The Purchase Committee under the Integrated Rural Development Programme has been abolished in some blocks. New loan and subsidy can be provided directly to the beneficiaries in these blocks subject to some conditions.

(b) Originally the cash disbursement scheme had been introduced on a pilot basis in 22 blocks with effect from 1-4-1986. After a review of the working of the scheme, it was extended to 50 blocks with effect from 1-1-1990. In March, 1991, based on a study of the cash disbursement scheme by Reserve Bank of India, guidelines were issued to the State Governments that at least half the

blocks in every district may be identified for cash disbursement on the recommendations of the District Level Coordination Committee.

(c) and (d) There are some advantages in the cash disbursement procedure such as elimination of middle man and accrual of full benefit of loan and subsidy to the beneficiary, satisfaction of beneficiary in purchasing assets of his choice, avoidance of delays. Taking into consideration the pros and cons of the scheme, the Government is of the view that the cash disbursement procedure is more beneficial if the requisite safe-guards are observed.

[*English*]

CSIR vs. K.G.S. Bhat Case

1112. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court in the case of CSIR Vs. K.G.S. Bhat has upheld the right of promotion; and

(b) if so, the steps taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The Supreme Court upheld the relief granted to Shri K.G.S. Bhat by Central Administrative Tribunal, Bangalore that he may be considered for promotion under the erstwhile Bye-law 71(b) (ii) of CSIR with all consequential benefits.

(b) To facilitate implementation of the Central Administrative Tribunal's Judgement, Shri K.G.S. Bhat was requested by the Central Food Technological Research Institute of CSIR to comply with certain administrative formalities which he did not do. Instead he filed a contempt petition in the Central Administrative Tribunal, Bangalore for alleged non-imple-

mentation of the aforesaid CAT Judgement, thereby making the matter sub-judice again.

[*Translation*]

Printing Press for UPSC

1113. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a printing press for the Union Public Service Commission in order to maintain secrecy of the question papers of the examinations conducted by Union Public Service Commission; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) There is no proposal under the consideration of the Government to set up a printing press for the Union Public Service Commission.

[*English*]

Import of Components/Parts for Passenger Cars

1114. SHRI SOBHANA DRESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) the foreign exchange expended for import of components/parts for passenger cars such as Maruti, Fiat 118 NE, Standard 2000 etc. during the last 3 years, year-wise and make-wise; and

(b) the foreign exchange earned, if any, by export of the above varieties of passenger cars during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY